

J

SLP(C)No. 15193 OF 2001

ITEM No.27

Court No.10

SECTION IX  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.15193/2001

(From the judgement and order dated 17/04/2001 in WP 1818/01  
of The HIGH COURT OF BOMBAY)

MANGESH JAYWANT TATNIS

Petitioner (s)

VERSUS

MINOO R. MISTRY (D) BY LRS. & ORS.

Respondent (s)

(With prayer for interim relief)

Date : 08/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI  
HON'BLE MR. JUSTICE S.N. PHUKAN

For Petitioner (s) Mr. A.P. Mayee,Adv.  
Mr. C.K. Sasi,Adv.

For Respondent (s) Mr. Nikhil M. Sakhardande,Adv.  
Ms. Meghna Mishra,Adv.  
Mr. R.N. Karanjawla,Adv.  
Ms. Ruby Singh Ahuja,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J  
.SP2

Counsel for the petitioner is allowed four weeks'  
time for filing rejoinder affidavit.

.SP1

(Neena Verma)  
Court Master

(Radha Rani Bhatia)  
Court Master